

(d) and (e) The subject case was not an incident, it was an occurrence. Both the aircraft were following flight operations procedure as per regulations.

Requirement of private security for airlines

†1268. SHRI NARESH CHANDRA AGRAWAL : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether as per the guidelines of the Ministry of Home Affairs and the Ministry of Civil Aviation, any private airlines while launching into services in any country other than India are required to have its own private security there;

(b) whether it is a fact that the Kingfisher Airlines has given the responsibility of security to a Dubai-based, private company for its recently launched Delhi-Dubai Service in violation of these guidelines; and

(c) if so, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) As per present Orders of BCAS, at all on-line foreign stations, airlines must post its own India-based Security Supervisors/Officers who shall be responsible for all matters to security of its operations.

(b) and (c) Kingfisher airlines has informed that it has not outsourced security functions to any private company in Dubai.

Losses of Air India

1269. SHRI A.A. JINNAH : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether there has been major jump of losses incurred by AI during the last two years;

(b) if so, the reasons therefor and whether Government propose to take any action against those responsible for huge losses; and

(c) if not, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) Yes, Sir. Air India incurred a loss of Rs. 2226.16 crore during 2007-08, Rs. 5548.26 crore during 2008-09, Rs. 5552.55 crore during 2009-10 and the estimated loss for 2010-11 is Rs. 6994 crore. The losses are mainly due to the prevalent economic recession, higher fuel prices, low yields and load factors.

(c) Do not arise.

†Original notice of the question was received in Hindi.